

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 202
IB-788/ND/2020**

**IN THE MATTER OF:
Mrs. Parveen Chawla**

...PETITIONER

Vs

M/s MCF Finlease Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 28.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational Creditor :Mr. Ritesh Singh, Advocate
For the Respondent/Corporate Debtor :**

ORDER

Heard the submissions made by the counsel for petitioner. The counsel for the petitioner has prayed for a week's time for filing the appointment letter of the operational creditor (if any issued by his employer). Therefore, let this matter be listed after a week days i.e. 16th October, 2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**